

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

those services and for that year."

The motion was adopted

SHRI PRANAB KUMAR MUKHERJEE: I move:

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce the Bill.

"That the Bill be passed."

I beg to move:

MR. SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year, be taken into consideration."

"That the Bill be passed."

The motion was adopted

.05 hrs.

APPROPRIATION (NO. 2) BILL,
1976*

MR. SPEAKER: The question is:

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year.

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

MR. SPEAKER: There are no amendments. I shall put all the Clauses together to the vote of the House.

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1974, in excess of the amounts granted for

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

*Published in Gazette of India Extraordinary, Part II, section 2, dated 19-1-76

†Introduced with the recommendation of the President

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill*

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.08 hrs.

APPROPRIATION (RAILWAYS)
BILL, 1976*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Kamalapati Tripathi, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways."

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: Sir, I introduce† the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. SPEAKER: There are no amendments. I shall put all the Clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill:

SHRI MOHD. SHAFI QURESHI: I move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 19-1-76.

†Introduced with the recommendation of the President.